

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 103/MP/2021 along with IA No. 71/2021

- Subject** : Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaulpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI.
- Petitioner** : ACME Deoghar Solar Power Pvt. Ltd. & Ors.
- Respondents** : Power Grid Corporation of India Ltd. (PGCIL) & Ors.

Petition No. 104/MP/2021 along with IA No. 72/2021

- Subject** : Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 25.09.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed b Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd., ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI.
- Petitioner** : ACME Phalodi Solar Energy Pvt. Ltd. & Ors.
- Respondents** : Power Grid Corporation of India Ltd. (PGCIL) & Ors.
- Date of Hearing** : 13.1.2022



- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member
- Parties Present** : Shri Amit Kapur Advocate, ACME
Shri Vishrov Mukherjee, Advocate, ACME
Shri Girik Bhalla, Advocate, ACME
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL

Record of Proceedings

Cases were called out for virtual hearing.

2. ACME Deoghar Solar Power Pvt. Ltd. ('ACME Deoghar'), ACME Dhaulpur Powertech Pvt. Ltd. ('ACME Dhaulpur'), ACME Phalodi Solar Energy Pvt ('ACME Phalodi') and ACME Raisar Solar Energy Pvt. ('ACME Raisar') ("Projects") are SPVs incorporated by ACME Solar Holdings Limited (ASHL) for developing and commissioning 2X300 MW solar power projects located in Pokhran, Rajasthan.
3. Learned counsel for the Petitioners submitted that the Petitioners have also filed two new petitions which are yet to be registered, bearing Diary No. 19/2022 pertaining to projects of ACME Deoghar and ACME Dhaulpur and Diary 21/2022 pertaining to projects of ACME Phalodi and ACME Raisar. The petitions have been filed seeking directions to SECI to extend SCOD of various projects up to 18.7.2023 considering the time required to construct the bays and DTL (dedicated transmission line) at the Fatehgarh Sub-station and to PGCIL to extend the date of commencement of LTA so that it is aligned with SCOD of their projects as extended by SECI. He submitted that Diary No 19/2022 and 21/2022 relate to the projects covered in the subject Petition No. 103/MP/2021 and Petition No. 104/MP/2021 which are between the same parties and is for a continuous of cause of action and with identical prayers. Accordingly, the learned counsel requested to take up Diary No. 19/2022 and 21/2022 together with the Petition No. 103/MP/2021 and Petition No. 104/MP/2021.
4. The Commission acceded to the request of the Petitioner and ordered as:- to
- a. Register Diary No. 19/2021 and Diary No. 21/2022.
 - b. Admit these petitions.
 - c. Respondents to file reply in Diary No. 19/2022 and Diary No. 21/2022 on affidavit by 30.1.2022 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 8.2.2022.
 - d. List them along with Petition No.103/MP/2021 and Petition No. 104/MP/2021.
5. The Commission further directed the parties to comply with the directions within the timeline specified and observed that no extension of time shall be granted.



6. CTUIL is directed to submit the information as per the Table attached on affidavit by 30.1.2022 with a copy to the Petitioner and PGCIL.

7. The Petition shall be listed for hearing in due course for which separate notice will be served.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

Petition No.	SCOD of Generation Project as per PPA	Extended SCOD of Generation Project, if any	Actual COD of Generation Project	Start date of Connectivity	LTA start date as per LTAA & LTA on existing system or through augmentation	LTA extended, if any	Schedule for completion of ATS	Actual COD of ATS	Status of LTA (operational/ relinquished, in part or full)	Whether CTUIL raised bill during the period of mismatch between COD of Generation & ATS	Remarks

